

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 217
TO BE ANSWERED ON FEBRUARY 05, 2024**

BUILDINGS IN ILLEGAL COLONIES

NO. 217. SHRI SANT BALBIR SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state;

- (a) the information Government has about buildings constructed in unsafe locations and illegal colonies;
- (b) whether they are most affected during natural disasters and a number of innocent lives are lost and according to the information, this trend is still continuing and buildings and illegal colonies are being constructed on a large scale in unsafe places;
- (c) the steps Government is taking to stop this; and
- (d) whether Government's approval is taken before construction of these buildings and colonies?

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI KAUSHAL KISHORE)

(a) to (d): As per Entry 18 of List- II (State List) of 7th Schedule of Constitution of India, 'Land and Colonization' is a State subject. Therefore, all matters related to permission for constructing a building, map/ layout approval etc. are under the domain of the State Governments.

However, in order to ensure an integrated and coherent approach towards Housing and Urban Development and to ensure safety of buildings etc., Ministry of Housing and Urban Affairs has formulated National Urban Housing and Habitat Policy- 2007, Model Building Bylaws- 2016, National Building Code- 2016.

These Bylaws/ Policy/ Code prescribe different development norms, standards and designs for construction of buildings in different geographical regions and guide the States in framing their own Norms /Rules/ Regulations in this regard.
